

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-209**  
**IB-878/ND/2020**

**IN THE MATTER OF:**

Essjay Ericsson Pvt Ltd

....Applicant

**Vs.**

Frontline (NCR) Business Solutions Pvt Ltd

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 03.12.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

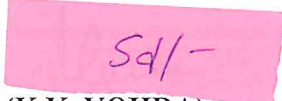
**PRESENT:**

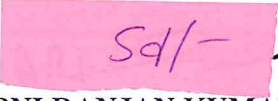
For the Applicant : Advocate Partho Bhattacharya  
For the Respondent : Mr. Rajiv Narayan & Mr. Tathagat

**ORDER**

Mr. Rajiv Narayan along with Mr. Tathagat appeared on behalf of respondent. Mr. Partho Bhattacharya appeared on behalf of petitioner.

Ld. Counsel for petitioner submitted that since he has tested Covid-19 positive, therefore, he could not file the rejoinder within time and prayed for two weeks' time to file the same. On his request two weeks' time is granted to file the rejoinder. **List the matter on 18.12.2020.**

  
**(K.K. VOHRA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**